

HIGH COURT OF DELHI AT NEW DELHI

No. 1744 /PP-II/P&P-I/DHC

Dated: 10. 01. 2025

QUOTATION NOTICE

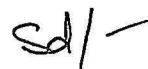
Sealed quotations are invited from reputed firms for providing services of monkey scarers at the official residences of Hon'ble the Chief Justice and Hon'ble Judges of this Court, initially for a period of 12 months which can be extended for another 12 months. Most of the Hon'ble Judges are residing in NDMC area of New Delhi. The services of **monkey scarers** are required for 12 hours per day, on monthly basis for fifteen (15) official residences of Hon'ble Judges, which may increase or decrease subject to requirement.

Interested parties may submit their quotation/rates (valid for 12 months) for providing above services with terms & conditions in sealed cover to "THE JOINT REGISTRAR (P&P-I), DELHI HIGH COURT, SHERSHAH ROAD, NEW DELHI-110003" latest by 27.01.2025 till 4:30 p.m. "Quotation for providing services of monkey scarers" should be superscribed on the top of the envelope containing quotation. No quotation shall be entertained after the due date. The quotation should contain rates to be charged by the contractor per person inclusive of taxes. Contractor should be registered with GST department. The monkey scarers should be well-trained, courteous and must not be suffering from any contagious disease and must be fully vaccinated for Covid-19. The employees so engaged by the Contractor must be paid minimum wages as may be declared by Govt. of NCT of Delhi from time to time. The contractor must also inform that all employees are having bank accounts and their wages are transferred in their bank accounts.

The successful party/vendor shall be required to get the credentials of monkey scarers to be deputed at the residences of Hon'ble the Chief Justice and Hon'ble Judges of this Court verified by the Delhi Police.

Interested parties are also required to submit a Demand Draft of Rs. 10,000/- (Rupees Ten Thousand Only) drawn in favour of "The Registrar General, Delhi High Court, New Delhi" as Earnest Money along with their quotations, which will be returned to the unsuccessful parties by hand or by Speed Post/Registered Post at their risk on their written request. Name of the vendor and telephone number must be written on the reverse side of the Demand Draft. The successful bidder will be required to submit Performance Security @ 2% of the annual contract value and earnest money will be refunded. The performance security will be refunded after successful completion of tenure of the contract.

This Court reserves all rights to accept or reject any or all quotations without assigning any reason.


Joint Registrar (P&P-IA)

Endst. No. _____/PP-II/P&P/DHC

Dated _____

Copy to:

1. Admin. Officer (Judicial), IT Cell for uploading on the website of High Court of Delhi.
2. Admin. Officer (Judicial), Establishment Branch for displaying on the Notice Board.


Joint Registrar (P&P-IA)